

Railways to exercise its right in getting the real person occupy the land and how the Railway would realise its rent for the period of unauthorised occupation ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Yes. Unauthorised occupants of Railway lands can be evicted under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958.

(b) and (c). Some of the Gazetted Officers on the Zonal Railways are notified as Estate Officers under the above-mentioned Act, by the Central Government. They are vested with powers for eviction of unauthorised occupants under the said Act. The offending parties are required to pay the rent and/or damages as assessed by the Estate Officer for the unauthorised use and occupation of railway land.

NON-PAYMENT OF RENT TO RAILWAY FOR PLOT NO. 2 AT CHUPRA RAILWAY STATION (NORTH EASTERN RAILWAY)

9438. SHRI RAMSHEKHAR PRASAD SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Plot No. 2 at Chupra Jn. Railway Station in North Eastern Railway is in possession of the old lessee and he is enjoying the benefit of the land without paying any rent to the Railways or to the real lessee of Plot No. 2.

(b) whether it is also a fact that the Railway authorities of the North Eastern Railway have taken no steps so far to get this land vacated by the old lessee and to get it occupied by the real person;

(c) whether it is further a fact that in respect of this case, the old lessee has filed many suits in the court and all have gone against him, yet he is not vacating the plot and is using it himself and also through subtenants; and

(d) if so, how the Railways are arranging to get the land vacated from the old lessee and what steps are being taken to realise penal rent for the period this land was under the forceful and unauthorised occupation of the old lessee ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Yes. This plot is under unauthorised possession of the old lessee.

(b) No. The Railway have already filed an eviction suit under Public Premises (eviction of unauthorised occupants Act of 1958 for evicting the unauthorised occupant.

(c) No. He has filed only one suit in the court of Munsif, Chapra, which is not yet decided.

(d) The Railway have filed an eviction case before the Estate Officer, N.E. Railway under Public Premises Act of 1958. Recovery of arrears of rent and damages will be effected from the old lessee as per decision in the eviction case, as and when this is decided.

13.21 hrs.

RE FIREMEN'S AGITATION ON SOUTHERN RAILWAY

SHRI NAMBIAR (Tiruchirappalli) : Sir, before you proceed to the next item I want to raise the question about the situation in the South in regard to the firemen's agitation in the Southern Railway. Many railway trains have been cancelled. I want to have some information about it from the Minister. I have already given a Calling Attention Notice.

SHRI G. VISWANATHAN (Wandiwash) : Many trains have been cancelled in Madras.

SHRI NAMBIAR: It is a very serious situation, and we should get a clarification from the Minister.

SHRI S. M. BANERJEE (Kanpur) : Let the Minister make a statement.

श्री अटल बिहारी वाजपेयी (बलरामपुर) :  
अध्यक्ष महोदय, आपने मुझे इजाजत दी थी।  
नियम 377 के अन्तर्गत

SHRI G. VISWANATHAN: Several trains have been cancelled in Madras. (Interruption).

Mr. SPEAKER: I had allowed him, but you had not met me. There is

[Mr. Speaker]

nothing on the agenda. Kindly sit down. This is a very bad practice. I do not approve of this practice of Members getting up abruptly.

13.22 hrs..

### MATTER UNDER RULE 377

#### NATIONAL FOOD CONGRESS

श्री अटल बिहारी बाजपेयी (बलरामपुर) : नियम 377 के अन्तर्गत मैं आप की इजाजत से एक महत्वपूर्ण विषय सदन में उठाना चाहता हूँ : मुझे खुशी है कि कृषि तथा खाद्य मंत्री जी इस समय सदन में विराजमान हैं। अध्यक्ष महोदय, आप को पता होगा कि इस समय राजधानी में नेशनल फूड कांग्रेस का अधिवेशन हो रहा है। इस कांग्रेस का आयोजन कृषि तथा खाद्य मंत्रालय और कोई सोसायटी है—फीडम फ्राम हंगर कैंपेन—उस के द्वारा किया गया है। भारत के सभी राज्य उस कांग्रेस में भाग ले रहे हैं। लेकिन आज समाचार पत्रों से ज्ञात हुआ है कि . . . .

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, आप काल अटेंशन मन्जूर कीजिये।

श्री अटल बिहारी बाजपेयी : लेकिन आज समाचार पत्रों से ज्ञात हुआ है कि पंजाब की सरकार ने उस कांग्रेस का वहिष्कार करने का निर्णय किया है। सदन जानना चाहेगा कि वहिष्कार के कारण क्या हैं, कौन सी उतेजना थी जिस के कारण पंजाब सरकार को उस कांग्रेस से अलग रहने का निर्णय करना पड़ा ?

अध्यक्ष महोदय, आप पंजाब से आते हैं, आप जानते हैं कि देश में खाद्योत्पादन बढ़ाने में पंजाब ने एक महत्वपूर्ण भूमिका का निर्वाह किया है। लेकिन शायद नई दिल्ली में कुछ ऐसी राजनीति चल रही है कि जो पंजाब की वर्तमान सरकार को रूढ़ करना चाहती है। मुझे पता लगा है कि पंजाब के नए मुख्य मंत्री दिल्ली में आये थे, वह प्रधान मंत्री जी

से मिलना चाहते थे। उन्हें तीन दिन प्रतीक्षा करनी पड़ी और जब मुलाकात हुई तो उस में सामान्य शिष्टाचार का भी प्रदर्शन नहीं किया गया। मैं कृषि तथा खाद्य मंत्री महोदय से जानना चाहूंगा कि उस कांग्रेस में पंजाब के भाग न लेने का कारण क्या है? और पंजाब इस में भाग ले सके इस के लिये वह क्या कदम उठा रहे हैं ?

SHRI HEM BARUA (Mangaldai) : We have submitted a Calling Attention Notice on this particular subject All these can be treated as one motion.

MR. SPEAKER : Already there is a Calling Attention motion on it, I will admit it tomorrow and we will see.

(Interruption)

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJWAN RAM) : Since the point has been raised . . . .

Mr. SPEAKER : Tomorrow; a Calling Attention motion is already there. There is no use making a statement now.

(Interruption)

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय, अगर मंत्री महोदय वक्तव्य देना चाहते हैं, तो क्या आपत्ति है? कल आप ने गृह मंत्री महोदय को वक्तव्य देने दिया था।

अध्यक्ष महोदय : आप लेना चाहते हैं ?

श्री अटल बिहारी बाजपेयी : यह मेरी समझ में नहीं आया आप को या तो मुझे इजाजत नहीं देनी चाहिये थी या काल अटेंशन आप को ऐडमिट नहीं करना चाहिये था। तो अभी मुझे क्यों इजाजत दी अगर काल अटेंशन कल आ रहा है? कल तक इस मामले में देर हो जायगी क्यों कि कांग्रेस की बैठक कल खत्म हो रही है।

अध्यक्ष महोदय : मैं ने बताया कि काल अटेंशन है, मैंम्बर्स कह रहे हैं कि काल अटेंशन में दोनों बातें आ जायेंगी।